GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:750
ANSWERED ON:29.07.2010
COMPLAINTS AGAINST JUDGES
Alagiri Shri S. ;Mahendrasinh Shri Chauhan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Chief Justice of the Supreme Court and High Courts have competence to receive complaints against the conduct of the Judges of their courts;
- (b) if so, the details thereof;
- (c) the number of such complaints received by the Chief Justice of the Supreme Court and. High Courts during each of the last three years and current year;
- (d) the total number of judges found guilty, High Court-wise; and
- (e) the action taken by the Supreme Court and High Courts against the guilty judges?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a) to (e): A statement is enclosed.

Statement referred to in reply to parts (a),(b),(c), (d) and (e) of the Lok Sabha Unstarred Question No. 750 for answer on 29.7.2010

The issue of Judicial Accountability was discussed at the Conference of Chief Justices held in 1990 and on the basis of the broad consensus emerging out of the deliberations, the Chief Justice of India summed up the position as follows:

'The Chief Justice of the High Court has the competence to receive complaints against the conduct of the Judges of his Court and when he receives any, he would look into it for finding out if it deserves to be closely looked into. Where he is satisfied that the matter requires io be examined, he shall have facts ascertained in such manner as he consider appropriate keeping the nature of allegation in view and if he is of the opinion that the matter is such that it should be reported to the Chief Justice of India, he shall do so.

The Chief Justice of India shall act in a similar manner in regard to complaints relating to conduct of Judges of the Supreme Court and in regard to conduct of Chief Justice of the High Courts. On the basis of the facts ascertained, the Chief Justice of the High Court or the Supreme Court, as the case may be, shall take such appropriate action as may be . considered proper, keeping the interests of the judiciary as the paramount consideration.`

- 2. The complaints received against the Judges of the Supreme Court and the High Courts are, at present, dealt with in the manner indicated above. Since the complaints are received and examined by the Chief Justice of India or the Chief Justices of the High Courts, no statistics is maintained by the Government.
- 3. The Government has, however, received one recommendation from the Chief Justice of India for impeachment of a sitting Judge of a High Court, which matter is pending examination by a Committee appointed by the Parliament.